## **HARYANA VIDHAN SABHA**

LIST OF BUSINESS FOR THE MEETING OF THE HARYANA VIDHAN SABHA TO BE HELD IN THE HALL OF THE HARYANA VIDHAN SABHA, VIDHAN BHAWAN, CHANDIGARH, ON FRIDAY, THE  $2^{ND}$  AUGUST, 2019 AT 2.00 P.M.

## I. OBITUARY REFERENCES.

A MINISTER to make reference to the deaths of the late:-

- 1. Shri Manohar Parrikar, Chief Minister of Goa.
- 2. Smt. Sheila Dikshit, former Chief Minister of Delhi.
- 3. Smt. Sharda Rani, former Minister of Haryana.
- 4. Smt. Snehlata, former Member of Joint Punjab Legislative Assembly.
- 5. Freedom Fighters of Haryana.
- 6. Martyrs of Haryana.
- 7. A tribute to Kanwarias (Shiv Devotees) killed in Road Accidents.
- 8. Others.

#### II. QUESTIONS.

Questions entered in the separate list to be asked and answers given.

## III. FIRST REPORT OF THE BUSINESS ADVISORY COMMITTEE.

(i) THE SPEAKER to report the time table fixed by the Business Advisory Committee

in regard to various business.

(ii) A MEMBER OF to move that this House agrees with the recommendations THE COMMITTEE contained in the First Report of the Business Advisory Committee.

# IV. PAPERS TO BE LAID/RE-LAID ON THE TABLE OF THE HOUSE.

1.	A MINISTER	to lay on the Table the Haryana Group D Employees (Recruitment and Conditions of Service) Amendment Ordinance, 2019.(Haryana Ordinance No. 1 of 2019)
2.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.21/ST-2, dated the 22 <sup>nd</sup> June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
3.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.22/ST-2, dated the 22 <sup>nd</sup> June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
4.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.23/ST-2, dated the 22 <sup>nd</sup> June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
5.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.24/ST-2, dated the 22 <sup>nd</sup> June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
6.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.25/ST-2, dated the 22 <sup>nd</sup> June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
7.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.26/ST-2, dated the 22 <sup>nd</sup> June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
8.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.27/ST-2, dated the 22 <sup>nd</sup> June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
9.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.28/ST-2, dated the 30 <sup>th</sup> June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

10.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.29/ST-2, dated the 30 <sup>th</sup> June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
11.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.30/ST-2, dated the 30 <sup>th</sup> June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
12.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.31/ST-2, dated the 30 <sup>th</sup> June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
13.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.32/ST-2, dated the 30 <sup>th</sup> June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
14.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.33/ST-2, dated the 30 <sup>th</sup> June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
15.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.34/ST-2, dated the 30 <sup>th</sup> June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
16.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.35/ST-2, dated the 30 <sup>th</sup> June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
17.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.36/ST-2, dated the 30 <sup>th</sup> June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
18.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.37/ST-2, dated the 30 <sup>th</sup> June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
19.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.38/ST-2, dated the 30 <sup>th</sup> June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
20.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.39/ST-2, dated the 30 <sup>th</sup> June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
21.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.40/ST-2, dated the 30 <sup>th</sup> June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
22.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.41/ST-2, dated the 30 <sup>th</sup> June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
23.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.42/ST-2, dated the 30 <sup>th</sup> June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
24.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.43/ST-2, dated the 30 <sup>th</sup> June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
25.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.44/ST-2, dated the 30 <sup>th</sup> June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
26.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.45/ST-2, dated the 30 <sup>th</sup> June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
27.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.46/ST-2, dated the 30 <sup>th</sup> June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

28.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.47/ST-2, dated the 30 <sup>th</sup> June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
29.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.48/ST-2, dated the 30 <sup>th</sup> June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
30.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.49/ST-2, dated the 30 <sup>th</sup> June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
31.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.50/ST-2, dated the 30 <sup>th</sup> June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
32.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.51/ST-2, dated the 30 <sup>th</sup> June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
33.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.52/ST-2, dated the 30 <sup>th</sup> June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
34.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.53/ST-2, dated the 30 <sup>th</sup> June, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
35.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.55/ST-2, dated the 5 <sup>th</sup> July, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
36.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.56/ST-2, dated the 12 <sup>th</sup> July, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
37.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.57/ST-2, dated the 12 <sup>th</sup> July, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
38.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.58/ST-2, dated the 17 <sup>th</sup> July, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
39.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.59/ST-2, dated the 17 <sup>th</sup> July, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
40.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.61/ST-2, dated the 2 <sup>nd</sup> August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
41.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.62/ST-2, dated the 2 <sup>nd</sup> August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
42.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.63/ST-2, dated the 2 <sup>nd</sup> August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
43.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.64/ST-2, dated the 2 <sup>nd</sup> August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
44.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.65/ST-2, dated the 2 <sup>nd</sup> August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
45.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.68/ST-2, dated the 10 <sup>th</sup> August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

46.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.69/ST-2, dated the 10 <sup>th</sup> August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
47.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.71/ST-2, dated the 18 <sup>th</sup> August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
48.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.72/ST-2, dated the 18 <sup>th</sup> August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
49.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.73/ST-2, dated the 18 <sup>th</sup> August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
50.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.74/ST-2, dated the 22 <sup>nd</sup> August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
51.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.75/ST-2, dated the 22 <sup>nd</sup> August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
52.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.76/ST-2, dated the 22 <sup>nd</sup> August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
53.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.77/ST-2, dated the 22 <sup>nd</sup> August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
54.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.78/ST-2, dated the 22 <sup>nd</sup> August, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
55.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.80/ST-2, dated the 5 <sup>th</sup> September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
56.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.81/ST-2, dated the 6 <sup>th</sup> September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
57.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.82/ST-2, dated the 19 <sup>th</sup> September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
58.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.83/ST-2, dated the 22 <sup>nd</sup> September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
59.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.84/ST-2, dated the 22 <sup>nd</sup> September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
60.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.85/ST-2, dated the 22 <sup>nd</sup> September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
61.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.86/ST-2, dated the 25 <sup>th</sup> September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
62.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.87/ST-2, dated the 25 <sup>th</sup> September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
63.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.88/ST-2, dated the 25 <sup>th</sup> September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

64.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.89/ST-2, dated the 25 <sup>th</sup> September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
65.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.90/ST-2, dated the 25 <sup>th</sup> September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
66.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.91/ST-2, dated the 25 <sup>th</sup> September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
67.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.92/ST-2, dated the 25 <sup>th</sup> September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
68.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.93/ST-2, dated the 27 <sup>th</sup> September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
69.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.95/ST-2, dated the 28 <sup>th</sup> September, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
70.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.96/ST-2, dated the 6 <sup>th</sup> October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
71.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.97/ST-2, dated the 13 <sup>th</sup> October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
72.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.98/ST-2, dated the 13 <sup>th</sup> October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
73.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.99/ST-2, dated the 13 <sup>th</sup> October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
74.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.100/ST-2, dated the 13 <sup>th</sup> October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
75.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.101/ST-2, dated the 13 <sup>th</sup> October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
76.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.102/ST-2, dated the 13 <sup>th</sup> October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
77.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.103/ST-2, dated the 13 <sup>th</sup> October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
78.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.104/ST-2, dated the 13 <sup>th</sup> October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
79.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.105/ST-2, dated the 13 <sup>th</sup> October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
80.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.106/ST-2, dated the 18 <sup>th</sup> October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
81.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.107/ST-2, dated the 18 <sup>th</sup> October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

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82.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.108/ST-2, dated the 18 <sup>th</sup> October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
83.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.109/ST-2, dated the 18 <sup>th</sup> October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
84.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.110/ST-2, dated the 18 <sup>th</sup> October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
85.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.111/ST-2, dated the 18 <sup>th</sup> October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
86.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.112/ST-2, dated the 18 <sup>th</sup> October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
87.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.113/ST-2, dated the 18 <sup>th</sup> October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
88.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.114/ST-2, dated the 18 <sup>th</sup> October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
89.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.115/ST-2, dated the 18 <sup>th</sup> October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
90.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.116/ST-2, dated the 18 <sup>th</sup> October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
91.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.117/ST-2, dated the 24 <sup>th</sup> October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
92.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.118/ST-2, dated the 27 <sup>th</sup> October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
93.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.119/ST-2, dated the 31 <sup>st</sup> October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
94.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.120/ST-2, dated the 14 <sup>th</sup> November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
95.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.121/ST-2, dated the 14 <sup>th</sup> November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
96.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.122/ST-2, dated the 14 <sup>th</sup> November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
97.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.123/ST-2, dated the 14 <sup>th</sup> November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
98.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.124/ST-2, dated the 14 <sup>th</sup> November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
99.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.125/ST-2, dated the 14 <sup>th</sup> November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

100.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.126/ST-2, dated the 14 <sup>th</sup> November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
101.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.127/ST-2, dated the 17 <sup>th</sup> November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
102.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.128/ST-2, dated the 22 <sup>nd</sup> November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
103.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.129/ST-2, dated the 22 <sup>nd</sup> November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
104.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.130/ST-2, dated the 22 <sup>nd</sup> November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
105.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.131/ST-2, dated the 22 <sup>nd</sup> November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
106.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.132/ST-2, dated the 22 <sup>nd</sup> November, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
107.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.135/ST-2, dated the 29 <sup>th</sup> December, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
108.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.1/ST-2, dated the 4 <sup>th</sup> January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
109.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.2/ST-2, dated the 9 <sup>th</sup> January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
110.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.3/ST-2, dated the 9 <sup>th</sup> January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
111.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.4/ST-2, dated the 9 <sup>th</sup> January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
112.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.5/ST-2, dated the 9 <sup>th</sup> January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
113.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.6/ST-2, dated the 9 <sup>th</sup> January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
114.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.7/ST-2, dated the 9 <sup>th</sup> January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
115.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.8/ST-2, dated the 9 <sup>th</sup> January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
116.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.9/ST-2, dated the 9 <sup>th</sup> January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
117.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.10/ST-2, dated the 9 <sup>th</sup> January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

118.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.11/ST-2, dated the 9 <sup>th</sup> January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
119.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.12/ST-2, dated the 9 <sup>th</sup> January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
120.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.13/ST-2, dated the 9 <sup>th</sup> January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
121.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.14/ST-2, dated the 9 <sup>th</sup> January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
122.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.15/ST-2, dated the 11 <sup>th</sup> January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
123.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.16/ST-2, dated the 25 <sup>th</sup> January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
124.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.17/ST-2, dated the 25 <sup>th</sup> January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
125.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.18/ST-2, dated the 25 <sup>th</sup> January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
126.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.19/ST-2, dated the 25 <sup>th</sup> January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
127.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.20/ST-2, dated the 25 <sup>th</sup> January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
128.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.21/ST-2, dated the 25 <sup>th</sup> January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
129.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.22/ST-2, dated the 25 <sup>th</sup> January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
130.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.23/ST-2, dated the 25 <sup>th</sup> January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
131.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.24/ST-2, dated the 25 <sup>th</sup> January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
132.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.25/ST-2, dated the 25 <sup>th</sup> January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
133.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.26/ST-2, dated the 25 <sup>th</sup> January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
134.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.27/ST-2, dated the 25 <sup>th</sup> January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
135.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.28/ST-2, dated the 25 <sup>th</sup> January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

136.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.29/ST-2, dated the 25 <sup>th</sup> January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
137.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.30/ST-2, dated the 25 <sup>th</sup> January, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
138.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.31/ST-2, dated the 2 <sup>nd</sup> February, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
139.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.33/ST-2, dated the 15 <sup>th</sup> March, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
140.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.34/ST-2, dated the 15 <sup>th</sup> March, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
141.	A MINISTER	To re-lay on the Table the Excise and Taxation Department Notification No.42/ST-2, dated the 30 <sup>th</sup> March, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
142.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.43/ST-2, dated the 30 <sup>th</sup> March, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
143.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.44/ST-2, dated the 30 <sup>th</sup> March, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
144.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.45/ST-2, dated the 30 <sup>th</sup> March, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
145.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.46/ST-2, dated the 30 <sup>th</sup> March, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
146.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.47/ST-2, dated the 6 <sup>th</sup> April, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
147.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.49/ST-2, dated the 19 <sup>th</sup> April, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
148.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.50/ST-2, dated the 19 <sup>th</sup> April, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
149.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.53/GST-2, dated the 15 <sup>th</sup> May, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
150.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.54/GST-2, dated the 25 <sup>th</sup> May, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
151.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.55/GST-2, dated the 28 <sup>th</sup> May, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
152.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.56/GST-2, dated the 28 <sup>th</sup> May, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
153.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.57/GST-2, dated the 15 <sup>th</sup> June, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

154.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.58/GST-2, dated the 15 <sup>th</sup> June, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
155.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.59/GST-2, dated the 19 <sup>th</sup> June, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
156.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.61/GST-2, dated the 29 <sup>th</sup> June, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
157.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.62/GST-2, dated the 6 <sup>th</sup> July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
158.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.63/GST-2, dated the 27 <sup>th</sup> July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
159.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.64/GST-2, dated the 27 <sup>th</sup> July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
160.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.65/GST-2, dated the 27 <sup>th</sup> July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
161.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.66/GST-2, dated the 27 <sup>th</sup> July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
162.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.67/GST-2, dated the 27 <sup>th</sup> July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
163.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.68/GST-2, dated the 27 <sup>th</sup> July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
164.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.69/GST-2, dated the 27 <sup>th</sup> July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
165.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.70/GST-2, dated the 27 <sup>th</sup> July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
166.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.71/GST-2, dated the 27 <sup>th</sup> July, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
167.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.73/GST-2, dated the 6 <sup>th</sup> August, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
168.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.74/GST-2, dated the 6 <sup>th</sup> August, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
169.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.75/GST-2, dated the 10 <sup>th</sup> August, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
170.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.76/GST-2, dated the 10 <sup>th</sup> August, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
171.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.77/GST-2, dated the 24 <sup>th</sup> August, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

172.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.78/GST-2, dated the 11 <sup>th</sup> September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
173.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.79/GST-2, dated the 11 <sup>th</sup> September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
174.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.80/GST-2, dated the 11 <sup>th</sup> September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
175.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.81/GST-2, dated the 11 <sup>th</sup> September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
176.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.82/GST-2, dated the 11 <sup>th</sup> September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
177.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.83/GST-2, dated the 18 <sup>th</sup> September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
178.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.84/GST-2, dated the 18 <sup>th</sup> September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
179.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.85/GST-2, dated the 18 <sup>th</sup> September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
180.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.86/GST-2, dated the 18 <sup>th</sup> September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
181.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.87/GST-2, dated the 18 <sup>th</sup> September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
182.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.88/GST-2, dated the 21 <sup>th</sup> September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
183.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.89/GST-2, dated the 21 <sup>th</sup> September, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
184.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.91/GST-2, dated the 15 <sup>th</sup> October, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
185.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.92/GST-2, dated the 15 <sup>th</sup> October, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
186.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.95/GST-2, dated the 25 <sup>th</sup> October, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
187.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.96/GST-2, dated the 25 <sup>th</sup> October, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
188.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.97/GST-2, dated the 30 <sup>th</sup> October, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
189.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.99/GST-2, dated the 06 <sup>th</sup> November, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

190.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.100/GST-2, dated the 06 <sup>th</sup> November, 2018, as required under section 166 of the Haryana Goods
		and Services Tax Act, 2017.
191.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.101/GST-2, dated the 22 <sup>nd</sup> November, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
192.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.103/GST-2, dated the 31 <sup>st</sup> December, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
193.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.104/GST-2, dated the 31 <sup>st</sup> December, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
194.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.105/GST-2, dated the 31 <sup>st</sup> December, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
195.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.106/GST-2, dated the 31 <sup>st</sup> December, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
196.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.107/GST-2, dated the 31 <sup>st</sup> December, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
197.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.108/GST-2, dated the 31 <sup>st</sup> December, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
198.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.109/GST-2, dated the 31 <sup>st</sup> December, 2018, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
199.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.01/GST-2, dated the 1 <sup>st</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
200.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.02/GST-2, dated the 1 <sup>st</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
201.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.03/GST-2, dated the 1 <sup>st</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
202.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification/Corrigendum No.04/GST-2, dated the 1 <sup>st</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
203.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.05/GST-2, dated the 1 <sup>st</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
204.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.06/GST-2, dated the 1 <sup>st</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
205.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.07/GST-2, dated the 1 <sup>st</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

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206.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.08/GST-2, dated the 1 <sup>st</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
207.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.09/GST-2, dated the 1 <sup>st</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
208.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.10/GST-2, dated the 1 <sup>st</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
209.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.11/GST-2, dated the 1 <sup>st</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
210.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.12/GST-2, dated the 1 <sup>st</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
211.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.13/GST-2, dated the 1 <sup>st</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
212.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.14/GST-2, dated the 11 <sup>th</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
213.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.15/GST-2, dated the 18 <sup>th</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
214.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.16/GST-2, dated the 31 <sup>st</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
215.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.17/GST-2, dated the 31 <sup>st</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
216.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.18/GST-2, dated the 31 <sup>st</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
217.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.19/GST-2, dated the 31 <sup>st</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
218.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.20/GST-2, dated the 31 <sup>st</sup> January, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
219.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.21/GST-2, dated the 6 <sup>th</sup> February, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
220.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.22/GST-2, dated the 6 <sup>th</sup> February, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
221.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.23/GST-2, dated the 11 <sup>th</sup> February, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

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222.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification No.24/GST-2, dated the 11 <sup>th</sup> February, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
223.	A MINISTER	to re-lay on the Table the Excise and Taxation Department Notification/ Corrigendum No.25/GST-2, dated the 15 <sup>th</sup> February, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
224.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.27/GST-2, dated the 8 <sup>th</sup> March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
225.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.28/GST-2, dated the 8 <sup>th</sup> March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
226.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.29/GST-2, dated the 8 <sup>th</sup> March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
227.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.30/GST-2, dated the 8 <sup>th</sup> March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
228.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.31/GST-2, dated the 8 <sup>th</sup> March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
229.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.32/GST-2, dated the 8 <sup>th</sup> March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
230.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.33/GST-2, dated the 8 <sup>th</sup> March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
231.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.45/GST-2, dated the 31 <sup>st</sup> March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
232.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.46/GST-2, dated the 31 <sup>st</sup> March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
233.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.47/GST-2, dated the 31 <sup>st</sup> March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
234.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.48/GST-2, dated the 31 <sup>st</sup> March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
235.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.49/GST-2, dated the 31 <sup>st</sup> March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
236.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.50/GST-2, dated the 31 <sup>st</sup> March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
237.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.51/GST-2, dated the 31 <sup>st</sup> March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
		Services Tax Act, 2017.

238.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.52/GST-2, dated the 31 <sup>st</sup> March, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
239.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.54/GST-2, dated the 11 <sup>th</sup> April, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
240.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.56/GST-2, dated the 24 <sup>th</sup> April, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
241.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.57/GST-2, dated the 24 <sup>th</sup> April, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
242.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.58/GST-2, dated the 24 <sup>th</sup> April, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
243.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.59/GST-2, dated the 24 <sup>th</sup> April, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
244.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.60/GST-2, dated the 10 <sup>th</sup> May, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
245.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.61/GST-2, dated the 15 <sup>th</sup> May, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
246.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.62/GST-2, dated the 3 <sup>rd</sup> June, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
247.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.63/GST-2, dated the 28 <sup>th</sup> June, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
248.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.64/GST-2, dated the 28 <sup>th</sup> June, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
249.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.65/GST-2, dated the 5 <sup>th</sup> July, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
250.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.66/GST-2, dated the 5 <sup>th</sup> July, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
251.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.67/GST-2, dated the 5 <sup>th</sup> July, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
252.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.68/GST-2, dated the 5 <sup>th</sup> July, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
253.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.69/GST-2, dated the 18 <sup>th</sup> July, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.

254.	A MINISTER	to lay on the Table the Excise and Taxation Department Notification No.70/GST-2, dated the 18 <sup>th</sup> July, 2019, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
255.	A MINISTER	to lay on the Table the Power Department Notification /Regulation No. HERC/40/2018/2nd Amendment/2019, dated the 14 <sup>th</sup> June, 2019, as required under section 182 of the Electricity Act, 2003.
256.	A MINISTER	to lay on the Table the Power Department Notification /Regulation No. HERC/42/2019, dated the 29 <sup>th</sup> March, 2019, as required under section 182 of the Electricity Act, 2003.
257.	A MINISTER	to lay on the Table the Power Department Notification /Regulation No. HERC/47/2019, dated the 27 <sup>th</sup> May, 2019, as required under section 182 of the Electricity Act, 2003.
258.	A MINISTER	to lay on the Table the Town & Country Planning Department Notification No.PF/69 (L)/2019/17552, dated the 24 <sup>th</sup> July, 2019, as required under section 24 (3) of the Haryana Development and Regulation of Urban Areas Act, 1975.
259.	A MINISTER	to lay on the Table the Annual Statement of Accounts of the Housing Board, Haryana, Panchkula for the year 2016-2017, as required under section 19-A (3) of the Comptroller and Auditor General's (Duties, Powers and Conditions of Service) Act, 1971
260.	A MINISTER	to lay on the Table the 21 <sup>st</sup> Annual Financial Report of Haryana Vidyut Prasaran Nigam Limited for the year 2017-2018, as required under section 619-A (3) (b) of the Companies Act, 1956.
261.	A MINISTER	to lay on the Table the 42 <sup>nd</sup> Annual Report of Haryana Tourism Corporation Limited for the Year 2015-2016, as required under section 395(b) of the companies Act, 2013.
262.	A MINISTER	to lay on the Table the Annual Report of Haryana Power Generation Corporation Limited for the year 2016-2017, as required under section 619-A (3) (b) of the Companies Act, 1956.
263.	A MINISTER	to lay on the Table the 18 <sup>th</sup> Annual Report of Uttar Haryana Bijli Vitran Nigam Limited for the year 2016-2017, as required under section 619-A (3) (b) of the Companies Act, 1956.
264.	A MINISTER	to lay on the Table the 19 <sup>th</sup> Annual Report of Uttar Haryana Bijli Vitran Nigam Limited for the year 2017-2018, as required under section 619-A (3) (b) of the Companies Act, 1956.
265.	A MINISTER	to lay on the Table the Annual Report of Haryana Khadi & Village Industries Board for the year 2015-2016, as required under section 19 (3) of the Comptroller and Auditor-General's (Duties, Powers and Conditions of Service) Act, 1971.
266.	A MINISTER	to lay on the Table the Annual Report of Haryana Electricity Regulatory Commission for the year 2016-2017, as required under section 104 (4) and 105 (2) of the Electricity Act, 2003.
267.	A MINISTER	to lay on the Table the 44 <sup>th</sup> Annual Report of the Haryana Seeds Development Corporation Limited Panchkula for the year 2017-2018, as required under section 619-A (3) (b) of the Companies Act, 1956.

CHANDIGARH: THE 1<sup>ST</sup> AUGUST, 2019.

RAJENDER KUMAR NANDAL, SECRETARY.